

अध्यक्ष महोदय : बस, अब नहीं ।

श्री मधु लिमये : अध्यक्ष महोदय, मेरा विनम्र निवेदन आप सुन तो लें ।

अध्यक्ष महोदय : सुन लिया है ।

श्री मधु लिमये पूरी बात में पांच मिनट के अन्दर रख दूंगा ।

श्री नृत्यास राव (महबूबनगर) : माननीय सदस्य कारंवाई में बाधा डाल रहे हैं . . .

अध्यक्ष महोदय : दस बार मैं कह चुका हूं उनको कि जो सवाल यहां खत्म हो उसको मैं बार बार रखने की इजाजत नहीं दे सकता हूं ।

श्री मधु लिमये : यह दुःख नहीं है । मैंने अलग सवाल उठाया है, वह अभी खत्म नहीं हुआ है ।

अध्यक्ष महोदय : मैं आपको मना कर रहा हूं तब भी आप बोले चले जायेंगे ।

श्री मधु लिमये : मेरी बात तो आगे आयेगी, अभी तो मैं केवल पृष्ठभूमि बतला रहा था ।

अध्यक्ष महोदय : नहीं, नहीं । अब मैं और कुछ नहीं कहने दे सकता ।

श्री मधु लिमये : यह गैर कानूनी काम हो रहा है । इसलिये मैं ने कहा कि कोई अधिकार नहीं है हमें इस तरह की कारंवाई करने का ।

अध्यक्ष महोदय : अब आप अपनी बात खत्म करेंगे या नहीं ।

श्री मधु लिमये : मैं तो यही कहना चाहता हूं कि यह कानून की बात है ।

अध्यक्ष महोदय : इस में कानून की कोई बात नहीं है ।

श्री मधु लिमये : आप मेरी बात सुन लें ।

अध्यक्ष महोदय : आप ने बात की व्यवस्था की । मैं ने व्यवस्था वाली बात सुन ली । आप ने कोई नया प्वाइंट नहीं बतलाया ।

श्री मधु लिमये : मैं पांच मिनट में खत्म कर दूंगा और कभी भी बाद में इस मसले को नहीं उठाऊंगा ।

अध्यक्ष महोदय : नहीं, अब और इस पर बहस नहीं हो सकती ।

श्री मधु लिमये : यहां पर ऐसा क्यों हो रहा है ।

श्री रामसेवक यादव : माननीय सदस्य की बात सदन को सुन लेनी चाहिये

अगर यहां कुछ कहा जाता है और आप कहते हैं कि इस से कार्य में रुकावट पड़ती है, तो यह तो बड़ी विचित्र बात है ।

अध्यक्ष महोदय : नहीं अब कुछ नहीं ।

12.51 hrs.

ESTIMATES COMMITTEE

SEVENTY-FOURTH REPORT

Shri A. C. Guha (Barasat): I beg to present the Seventy-fourth Report of the Estimates Committee on the Ministry of Home Affairs—Directorate of Manpower, and Institute of Applied Manpower Research, New Delhi.

12.51½ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

FIRST REPORT

Shri P. G. Menon (Mukundapuram): I beg to present the First Report of

[Shri P. G. Menon]

the Committee on Public Undertakings on the National Buildings Construction Corporation Limited, New Delhi.

12:52 hrs.

DEMANDS FOR GRANTS—Contd.

MINISTRY OF DEFENCE—contd.

Mr. Speaker: The House will now take up Demands for Grants under the Ministry of Defence. Shri Joachim Alva to continue his speech.

Shri Joachim Alva (Kanara): Mr. Speaker, Sir, our defence problems have increase a hundred-fold by the partition of our land. Only yesterday, or two days ago in Karachi Marshal Chen-yi had the audacity to outrage the sense of protocol and to invite Sheikh Abdullah over our heads and convey that invitation through the Foreign Minister of Pakistan. He also declared that Pakistan under the leadership of President Ayub would foil any attack from any quarter. Which quarter did he mean? Did he mean Russia? Was Russia going to invade Pakistan? Was poor Afghanistan ready to invade Pakistan? Was China going to invade Pakistan? He only meant India. Today, we are in a horrible, terrible position on account of the partition of our land. I repeat once again the point which I have made several times in this House and being the first and only one to make it that we should never have agreed to the partition of the land without a sovereign clause. The partition of the land was made without that essential, a single sovereign clause. I may refer to the sovereign clause in respect of a Russia and Iran treaty in the twenties which was to the effect that the treaty between them would have somewhat the proportion of seven points for Russia and two points for Iran and that the day when that proportion was disturbed, the treaty would be annulled and

Russia would be entitled to enter Iran.

In this country, while we were most anxious to capture the seats of power, no such sense of treaty seemed to have entered upon the minds of our leaders at the time of the partition of our country. If we had said that if Pakistan had a proportion of two points and we had five points, of the Defence ratio and that if that proportion of the ratio was disturbed, we would enter Pakistan stating the treaty was annulled. Today, when that proportion has been gravely disturbed, when the ratio of defence is disturbed, the partition of the land should have been annulled. And we could have entered Pakistan. But then we had forgotten that sovereign nation-saving clause. We entered upon the partition agreement with Pakistan without that sovereign clause, namely, this would be the proportion of defence, five to three, or ten to two or ten to eight, and that the moment we found that the defence proportion or ratio was disturbed, the partition of the land would be declared annulled and we would be free to enter and occupy Pakistan. There was no such sovereign clause. So, today, we are hammered on this side and that side, to the east and to the west. We did not agree to the partition of the sub-continent so that one part may be a permanent danger to the other.

We must have a strong army. I am glad that the Defence Minister has planned that our army would have a strength of 8,25,000 men. But that is not enough. We must have a standing army of two million people. We must reach that target soon, otherwise, we shall not be able to bear the incursion from the Pakistan side, from the Gulf of Ram side, from the end of Bengal. All these insults and thrusts will be repeated and we shall not be able to prevent them. If we had a standing army of two million men, at least we should be able to check the